I. QUESTIONS.
Questions entered in the separate list to be asked and answers given.

II. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) - 2008-2009

Demand No. 11
A MINISTER to move that a Supplementary sum not exceeding Rs. 33,28,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No. 11- Urban Development.

Demand No. 17
A MINISTER to move that a Supplementary sum not exceeding Rs. 10,38,16,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No. 17- Agriculture.

Demand No. 21
A MINISTER to move that a Supplementary sum not exceeding Rs. 211,95,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No. 21- Community Development.

Demand No. 22
A MINISTER to move that a Supplementary sum not exceeding Rs. 5,89,35,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No. 22- Cooperation.

Demand No. 25
A MINISTER to move that a Supplementary sum not exceeding Rs. 78,00,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No. 25- Loans & Advances by State Govt.
III. LEGISLATIVE BUSINESS

   A MINISTER to introduce Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill;
   to move that Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill be taken into consideration at once;
   Also to move that the Bill be passed.

2. The Indian Stamp (Haryana Amendment) Bill, 2008.
   A MINISTER to introduce the Indian Stamp (Haryana Amendment) Bill;
   to move that the Indian Stamp (Haryana Amendment) Bill be taken into consideration at once;
   Also to move that the Bill be passed.

   A MINSITER to introduce the Haryana Regulation of Property Dealers and Consultants Bill;
   to move that the Haryana Regulation of Property Dealers and Consultants Bill be taken into consideration at once;
   Also to move that the Bill be passed.

4. The Haryana Salaries and Allowances of Ministers (Second Amendment) Bill, 2008.
   A MINSITER to introduce the Haryana Salaries and Allowances of Ministers (Second Amendment) Bill;
   to move that the Haryana Salaries and Allowances of Ministers (Second Amendment) Bill be taken into consideration at once;
   Also to move that the Bill be passed.

5. The Haryana Underground Pipelines (Acquisition of Right of User in Land) Bill, 2008.
   A MINSITER to introduce the Haryana Underground Pipelines (Acquisition of Right of User in Land) Bill;
   to move that the Haryana Underground Pipelines (Acquisition of Right of User in Land) Bill be taken into consideration at once;
   Also to move that the Bill be passed.

CHANDIGARH: SUMIT KUMAR
THE 1ST SEPTEMBER, 2008 SECRETARY.